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THE COMPANIES (CENTRAL GOVERNMENT'S)
GENERAL RULES AND FORMS (THIRD
AMENDMENT) RULES, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND AVIATION (SHRIMATI JAHANARA JAIPAL SINGH): Sir, on behalf of Shri C. R. Pattabhi Raman, I beg to lay on the Table, under sub-section (3) of section 642 of the Companies Act, 1956, a copy of the Ministry of Law (Department of Company Affairs) Notification G.S.R. No. 743, dated the 13th May, 1966, publishing the Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 1966. [Placed in Library. See No. LT-6455/66.]

NOTIFICATIONS UNDER THE ESSENTIAL COM-MODITIES ACT, 1955

THE DEPUTY MINISTER IN THE MINISTRY, OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): Sir, on behalf of Shri P. Govinda Menon, I beg to lay on the Table, under sub-section (6) of section 4 of the Essential Commodities Act, 1955, a copy each of eight Notifications of the Ministry of Food, Agriculture, Community Development and Co-operation. [Placed in Library. See No. LT-6596/66].

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF KERALA IN THE YEAR 1966-67

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA): Sir, on behalf of Shri Sachindra Chaudhuri, I beg to lay on the Table a Statement showing the Supplementary Demands for Grants for Expenditure of the Government of Kerala in the year 1966-67.

## MESSAGE FROM THE LOK SABHA

THE MERCHANT SHIPPING (AMENDMENT)
BILL, 1966.

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"I am directed to inform Rajya Sabha that the Merchant Shipping (Amendment) Bill, 1966, which was passed by Rajya Sabha at its sitting held on the 7th April, 1966, has been passed by Lok Sabha at its sitting held on the 27th July, 1966, with the following amendments:—

## Clause 1

1. 'Page 1, for lines 5 and 6, substitute "(2) It shall be deemed to have come into force on the 28th day of May, 1966."

Clauses 40 and 41 (New)

- 2. 'Page 23, after line 8, insert-
- 40. "Certain contraventions etc. not to be offences.—Notwithstanding the restrospective operation of this Act, no contravention of, or no failure to combly with, any of the provisions of the brincipal Act, as amended by this Act, shall render any person guilty of any offence if such contravention or failure—
  - (i) relates either to any provision inserted in the principal Act by this Act, or to any existing provision thereof as amended by this Act, and
- (ii) occurred on or after the 28th day of May, 1966 and before the 6th day of June, 1966.
- 41. Repeal and saving.—(1) The Merchant Shipping (Amendment) Ordinance, 1966 (No. 3 of 1966) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act."
- 2. I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 121 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha in the said amendments be communicated to Lok Sabha." Sir, I lay the Bill on the Table.

THE RAILWAY PROPERTY (UNLAW FUL POSSESSION) BILL, 1966

THE MINISTER OF RAILWAYS (SHRI S. K. PATIL): Sir, I beg to move for leave to introduce a Bill to consolidate and